

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-2271/96

New Delhi this the 21st day of March, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)  
Hon'ble Sh. S.P. Biswas, Member(A)

Shri L.S. Brar,  
S/o Sh. Gurdev Singh,  
R/o E-2, Police Station,  
Kalkaji, New Delhi-19. .... Applicant

(through Dr. D.C. Vohra, advocate)

versus

1. Union of India  
through the Secretary,  
Ministry of Home Affairs,  
North Block,  
New Delhi-11.
2. Commissioner of Police,  
National Capital Territory of  
Delhi, Indraprastha Estate,  
(Police Headquarters)  
New Delhi-2. .... Respondents

(through Sh. Rajinder Pandita, advocate)

ORDER(ORAL)

delivered by Hon'ble Dr. Jose P. Verghese, V.C.(J)

The learned counsel for the applicant  
seeks permission to withdraw the O.A. as a fresh  
cause of action has arisen. He further says that the  
said O.A. has already been filed and it is on board  
today. Permission as prayed for is granted.  
Accordingly the O.A. is disposed of as withdrawn.

SP  
(S.P. Biswas)  
Member(A)

Dr. Jose P. Verghese  
Vice-Chairman(J)

/vv/